

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Custom Appeal No.41377 of 2013

(Arising out of Order-in-Appeal No. C.Cus.428/2013 dated 18.03.2013 passed by the
Commissioner of Customs (Appeals), Custom House, Chennai – 600 001)

Commissioner of Customs,
Import Commissionerate,
Custom House,
Chennai - 600 001.

...Appellant

Versus

M/s. Paramount Enterprises
No.70-1, 2nd Floor, K.G. Nagar,
Main Road, Opp. to Rastrothana,
Parishatch, Chamraipet,
Bangalore – 560 019.

...Respondent

APPEARANCE:

For the Appellant : Shri M. Ambe, Deputy Commissioner (A.R)
For the Respondent : None (Notice returned)

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 27.04.2023
DATE OF DECISION : 27.04.2023

FINAL ORDER No. 40316/2023

Order : [Per Ms. Sulekha Beevi C.S.]

The above appeal has come up for hearing as per the final list of hearing. The learned AR Shri M. Ambe submitted that the amount involved is less than Rs. 10,00,000/- and would come within the

monetary policy of the appeals to be filed by the department before the Tribunal. None appeared for the respondent even though the notice was issued by the registered post by the registry. The appeal is therefore dismissed on monetary limits.

(Order dictated in the open court on)

Sd/-
(M. AJIT KUMAR)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

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